

SCHEDULE II

FORM D

PROOF OF CLAIM BY FINANCIAL CREDITORS

(Under Regulation 18 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

Date:04/04/2025

To

Mr.Ramachandran Subramanian
Liquidator-RMA Metals and Alloys Private Limited
IBBI/IPA-001/IP/P-01440/2018-19/12136

From

Canara Bank
Asset Recovery Management Branch
524,8th Floor,Circle Office Bulding,
Anna Salai,Teynampet,
Chennai – 600 018

Subject : Submission of proof of claim in respect of the liquidation of M/s RMA Metals and Alloys Private Limited under the Insolvency and Bankruptcy Code, 2016.

Madam/Sir,

Canara Bank, hereby submits this proof of claim in respect of the liquidation of M/s RMA Metals and Alloys Private Limited. The details for the same are set out below:

Relevant Particulars		
1.	NAME OF FINANCIAL CREDITOR (IF AN INCORPORATED BODY PROVIDE IDENTIFICATION NUMBER AND PROOF OF INCORPORATION, IF A PARTNERSHIP OR INDIVIDUAL PROVIDE IDENTIFICATION RECORDS* OF ALL THE PARTNERS OR THE INDIVIDUAL)	CANARA BANK Asset Recovery Management Branch, Chennai (Incorporated under Banking Companies Acquisition and Transfer of Undertakings Act, 1970) Pan No:AAACC6106G
2.	ADDRESS AND EMAIL OF FINANCIAL CREDITOR FOR CORRESPONDENCE.	Asset Recovery Management Branch, 524,8 th Floor,Circle Office Building, Anna Salai,Teynampet, Chennai – 600 018

कृते केनरा बैंक
For CANARA BANK

मुख्य प्रबंधक
Chief Manager
आरित वसूली प्रबन्धन शाखा / चेन्नै-18.
Asset Recovery Management Branch/Chennai-18.

Relevant Particulars										
		E mail: cb2361@canarabank.com								
3.	TOTAL AMOUNT OF CLAIM, INCLUDING ANY INTEREST,AS AT THE LIQUIDATION COMMENCEMENT DATE AND DETAILS OF NATURE OF CLAIM (WHETHER TERM LOAN, SECURED, UNSECURED) AS ON 28/02/2025	<p>PRINCIPAL :4,51,47,766.07</p> <p>INTEREST :2,86,19,051.38</p> <p>TOTAL CLAIM :7,37,66,817.45</p> <p><u>Account wise split:</u></p> <p>1.SODH A/C NO : 60001250001122</p> <p>Unpaid Prinicipal:Rs.4,31,35,303.18</p> <p>Unpaid Interest :Rs.2,64,02,675.34</p> <p>2.TERM LOAN I A/C NO : 60007910000247</p> <p>Unpaid Prinicipal : Rs.17,91,889.09</p> <p>Unpaid Interest : Rs.19,69,422.06</p> <p>3.TERM LOAN II A/C NO : 60007910000328</p> <p>Unpaid Prinicipal : Rs.2,20,573.80</p> <p>Unpaid Interest : Rs.2,46,953.98</p> <p>Total amount of claim: Rs.7,37,66,817.45 (Rupees Seven Crores Thirty Seven Lakhs Sixty Six Thousand Eight Hundred Seventeen and Paise Forty Five Only)</p>								
4.	DETAILS OF DOCUMENTS BY REFERENCE TO WHICH THE DEBT CAN BE SUBSTAINED	As per Annexure I								
5.	DETAILS OF ANY ORDER OF A COURT OF TRIBUNAL THAT HAS ADJUDICATED ON THE NON-PAYMENT OF DEBT	Liquidation Order of NCLT dated 05/03/2025								
6.	DETAILS OF HOW AND WHEN DEBT INCURRED	<p>As per the sanction dated 10/03/2015,30/06/2015 AND 18/08/2018,the borrower had availed below mentioned credit facilities from Canara Bank:</p> <table><tr><th>NATURE OF FACILITY</th><th>SANCTIONED LIMIT(In Crores)</th></tr><tr><td>SOD</td><td>5.60</td></tr><tr><td>TERM LOAN I</td><td>0.35</td></tr><tr><td>TERM LOAN II</td><td>0.10</td></tr></table> <p>Due to default in repayment by the borrower, the accounts mentioned above have become NPA on 29/10/2019.</p>	NATURE OF FACILITY	SANCTIONED LIMIT(In Crores)	SOD	5.60	TERM LOAN I	0.35	TERM LOAN II	0.10
NATURE OF FACILITY	SANCTIONED LIMIT(In Crores)									
SOD	5.60									
TERM LOAN I	0.35									
TERM LOAN II	0.10									

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मुख्य प्रबंधक
Chief Manager

आरित वसूली प्रबंधन शाखा / चेन्नै-18.
Asset Recovery Management Branch/Chennai-18.

Relevant Particulars		
7.	DETAILS OF ANY MUTUAL CREDIT, MUTUAL DEBTS, OR OTHER MUTUAL DEALINGS BETWEEN THE CORPORATE DEBTOR AND THE FINANCIAL CREDITOR WHICH MAY BESET-OFF AGAINST THE CLAIM	NIL
8.	DETAILS OF ANY SECURITY HELD, THE VALUE OF THE SECURITY, AND THE DATE IT WAS GIVEN	Security Details: As annexed to the form below under Annexure II
8A.	WHETHER SECURITY INTEREST RELINQUISHED	NO
9.	DETAILS OF ANY ASSIGNMENT OR TRANSFER OF DEBT IN HIS FAVOUR	NO
10.	DETAILS OF THE BANK ACCOUNT TO WHICH THE FINANCIAL CREDITOR'S SHARE OF THE PROCEEDS OF LIQUIDATION CAN BE TRANSFERRED	ACCOUNT NAME – ASSET RECOVERY MANAGEMENT BRANCH, CHENNAI A/c No – 209272434 IFSC – CNRB0002361 BANK- CANARA BANK
11.	LIST OUT AND ATTACH THE DOCUMENTS RELIED ON IN SUPPORT OF THE CLAIM.	(i) Sanction letters dated 10/03/2015, 30/06/2015 AND 18/08/2018 (ii) CHA dated 03/06/2015, 19/02/2016 and 20/03/2018 (iii) Statement of accounts
<p style="text-align: center;">  कृते केनरा बैंक For CANARA BANK मुख्य प्रबंधक Chief Manager आसि्ट वसूली प्रबन्धन शाखा / चेन्नै-18. Asset Recovery Management Branch/Chennai-18. </p> <p>(Signature of financial creditor or person authorised to act on his behalf)</p> <p>[Please enclose the authority if this is being submitted on behalf of the financial creditor]</p> <p>Name in BLOCK LETTERS : SAI PRAKASH K V S</p> <p>Position with or in relation to creditor : Chief Manager</p> <p>Address of person signing:</p> <p>Assets Recovery Management Branch, No 524, 8th Floor, Circle Office Building, Anna salai, Teynampet, Chennai- 600 018</p>		

Relevant Particulars

*PAN number, passport, AADHAAR Card or the identity card issued by the Election Commission of India.

Annexure I

Financial Assistance Type & Amount of Loan	<u>Particulars of the Loan Agreements and Other Documents of Security</u>
1)SOD -5.60 CRORES	i) Sanction communication letter with Ref: SL-6000/125/RMA/2015 dated 10/03/2015
	ii)Sanction communication letter dated 03/06/2015
2)TERM LOAN I- 0.35 CRORES	iii)Sanction communication letter with Ref: 6000/2018/SL/RMA dated 18/08/2018
	iv)Composite Hypothecation Agreement dated 03/06/2015
3)TERM LOAN II – 0.10 CR	v)Composite Hypothecation Agreement dated 19/02/2016
	vi)Composite Hypothecation Agreement dated 20/03/2018
	vii)Registered MODTD No:4020/2016 dated 08/08/2016
	viii)Registered MODTD No:1368/2015 dated 24/03/2015
	ix)Guarantee agreement by Anitha dated 18/08/2018
	x)Guarantee agreement by Jayaraj dated 18/08/2018

कृते केनरा बैंक
For CANARA BANK

मुख्य प्रबंधक
Chief Manager

आरित वसूली प्रबन्धन शाखा / चेन्नै-18.
Asset Recovery Management Branch/Chennai-18.

Annexure II

Primary Security

Hypothecation of Stocks, Receivables and Machinery.

Collateral Security: (Properties sold under SARFAESI)

- i) Factory Land(6987 sq.ft) and Building situated in SI.No 150 part,157 part and 158 part,Industrial Shed No:435,New Door No:129,North Phase,SIDCO Industrial Estate,Pattavarakkam,Ambattur Taluk,Chennai – 600 098 ,in the name of RMA Metals and Alloys Pvt Ltd.
- ii) Residential land(1440.00 sq.ft) and building bearing old door no:16,new door no:49,Selva Vinayagar Koil Street,Perambur Chennai -600 011, in the name of K.Jayaraj(Guarantor of RMA Metals and Alloys Pvt Ltd)

कृते केनरा बैंक
For CANARA BANK

मुख्य प्रबंधक
Chief Manager

आरित वसूली प्रबंधन शाखा / चेन्नै-18.
Asset Recovery Management Branch/Chennai-18.

DECLARATION

I, Sai Prakash K V S ,S/o – Laxmipathy aged about 57 years currently working as Chief Manager at Canara Bank, Asset Recovery Management Branch, No 524 ,Eighth Floor, Circle Office Building, Annasalai,Teynampet, Chennai-600018 do solemnly affirm and state as follows:

1. The above named corporate debtor was, at the liquidation commencement date, that is, the 5th day of March 2025 and still is, justly and truly indebted to me in the sum of Rs. 7,37,66,817.45(Seven Crores Thirty Seven Lakhs Sixty Six Thousand Eight Hundred Seventeen and Paise Forty Five only) as on 28/02/2025.
2. In respect of my claim of the said sum or any part thereof, I have relied on the documents specifiedbelow:

As per Annexure I

3. The said documents are true, valid and genuine to the best of my knowledge, information and belief.
4. In respect of the said sum or any part thereof, I have not, nor have my partners or any of them, norhas any person, by my/our order, to my/our knowledge or belief, for my/ our use, had or received any manner of satisfaction or security whatsoever, save and except the following:Nil

Date: 04/04/2025

Place: Chennai

कृते केनरा बैंक
For CANARA BANK


मुख्य प्रबंधक
Chief Manager

आरित वसूली प्रबंधन शाखा / चेन्नै-18.
Asset Recovery Management Branch/Chennai-18.
(Signature of the claimant)

VERIFICATION

I, Sai Prakash K V S the claimant hereinabove, do hereby verify that the contents of this proof of claim are true and correct to my knowledge and belief and no material fact has been concealed therefrom.

Verified at Chennai on this 04th day of April , 2025.

कृते केनरा बैंक
For CANARA BANK


मुख्य प्रबंधक
Chief Manager

आरित वसूली प्रबंधन शाखा / चेन्नै-18.
Asset Recovery Management Branch/Chennai-18.
(Signature of claimant)



TAMILNADU

26 FEB 2025

DF 093274

Canara Bank
Chennai

R. RAJUPATHI
STAMP VENDOR, L/No. C3/4839/83
No. 37, VILLAGE ROAD, NOW KNOWN AS
No. 79/91, VALLUVARKOTTAM HIGH ROAD
NUNGAMBAKKAM, CHENNAI-600 034
MOBILE: 9445114347

AFFIDAVIT

I, Sai Prakash K V S ,S/o –Laxmipathy aged about 57 years currently working as Chief Manager at Canara Bank, Asset Recovery Management Branch, No 524 ,Eighth Floor, Circle Office Building, Annasalai,Teynampet, Chennai-600018 do solemnly affirm and state as follows:

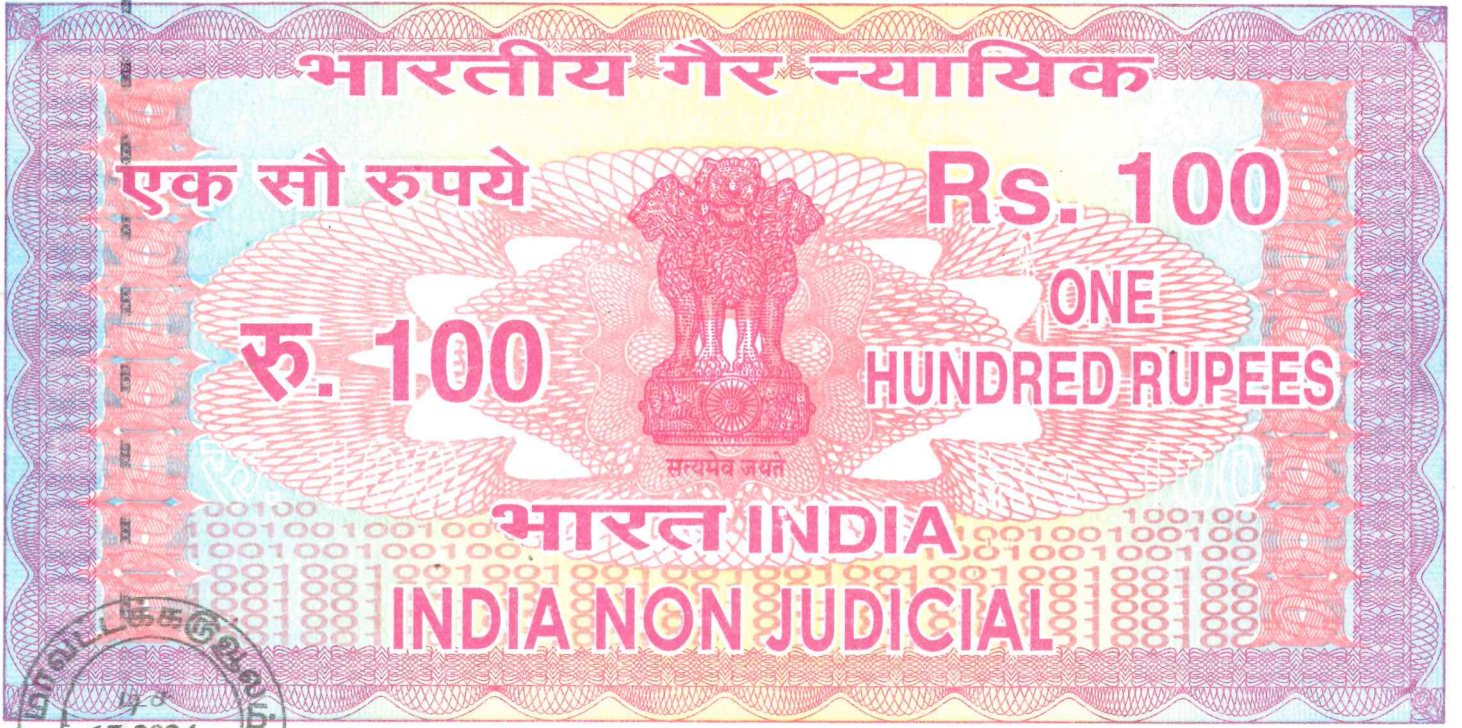
1. The above named corporate debtor was, at the liquidation commencement date, that is, the 5th day of March 2025 and still is, justly and truly indebted to me in the sum of Rs. 7,37,66,817.45(Seven Crores Thirty Seven Lakhs Sixty Six Thousand Eight Hundred Seventeen and Paise Forty Five only) as on 28/02/2025.
2. In respect of my claim of the said sum or any part thereof, I have relied on the documents specified below:

As per Annexure I



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For CANARA BANK

मुख्य प्रबंधक
Chief Manager
आरित वसूली प्रबंधन शाखा / चेन्नै-18.
Asset Recovery Management Branch/Chennai-18.



17/02/2024
कृष्णा नगराडु मिलनाडु TAMILNADU

26 FEB 2025

DF 093277

Canara Bank
Chennai

R. RAGUPATHI

STAMP VENDOR, L/No. C3/4839/83
No. 37, VILLAGE ROAD, NOW KNOWN AS
No. 79/91, VALLUVARKOTTAM HIGH ROAD
KUNGAMBAKKAM, CHENNAI-600 034
MOBILE: 9445114347

3. The said documents are true, valid and genuine to the best of my knowledge, information and belief.
4. In respect of the said sum or any part thereof, I have not, nor have my partners or any of them, nor has any person, by my/our order, to my/our knowledge or belief, for my/our use, had or received any manner of satisfaction or security whatsoever, save and except the following: Nil

Date: 04/04/2025

Place: Chennai

कृते केनरा बैंक
For CANARA BANK

मुख्य प्रबंधक
Chief Manager

(Signature of the claimant)
आरित वसुती प्रबंधन शाखा / चेन्नै-18.
Asset Recovery Management Branch/Chennai-18.



VERIFICATION

I, Sai Prakash K V S the claimant hereinabove, do hereby verify that the contents of this proof of claim are true and correct to my knowledge and belief and no material fact has been concealed therefrom.

Verified at Chennai on this 04th day of April , 2025.

कृते केनरा बैंक
For CANARA BANK

मुख्य प्रबंधक
Chief Manager
आरित वसूली प्रबंधन शाखा / चेन्नै-18.
Asset Recovery Management Branch/Chennai-18.

Before Me

(Signature of claimant)



15-04/04/2025
T.S. RAJEEV GANDHI, B.A., B.L.,
ADVOCATE & NOTARY PUBLIC
No. 8/13, New Tank Street,
Nungambakkam, Chennai-600 034.
Cell : 99444 07666 / 98844 59058